

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 142
(IB)-1458(PB)/2019

IN THE MATTER OF:

M/s. Pashupati Jewellers

Vs.

Marigold Overseas Ltd.

.... Applicant/petitioner

.... Respondent

SECTION:

Under Section 7 of IBC,2016

Order delivered on 14.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sumit Kaushik, C.S.

For the RP : Mr. Karan Malhotra

ORDER

CA-2444(PB)/2019:-

It is an application moved by RP seeking co-operation from the Respondent no. 2-Divine Infracon Pvt. Ltd., holding possession of the corporate debtor with regard to the supply of documents and also arrears to be payable by this lessee to the corporate debtor. Since second relief could not be decided along with the first relief, for the applicant having not pressed for second relief, the lessee is hereby directed to supply documents available with him with regard to the property of the corporate debtor within a week hereof with liberty to the applicant to seek second relief with regard to the arrears separately.

The application stands disposed of.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)